

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

**ITEM No.03**  
**CP (IB) No.39/BB/2022**

**IN THE MATTER OF:**

M/s. SPML Infra Ltd ... Petitioner  
Vs.  
M/s. Cauvery Neeravari Nigam Ltd ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 23.09.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Sh. Pradeep Kumar P.K  
For the Respondent : Ms. Sunita Srinivas

**ORDER**

1. Heard Mr. Pradeep Kumar.P.K, learned Counsel for the Petitioner and Ms. Sunita Srinivas, learned Counsel for the Respondent.
2. The Petitioner has filed rejoinder vide Diary No. 4012 dated 22.09.2022 and the same is taken on record.
3. The learned Counsel appearing for the Respondent submits that rejoinder filed by the Petitioner has been received and seeks time to seek instructions on the same.
4. List the C.P. on **03.11.2022.**

— Sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— Sd —

**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**